

**Central Administrative Tribunal
Lucknow Bench Lucknow**

**O.A. No. 125/2009
This, the 26th day of March, 2009.**

**Hon'ble Mr. M. Kanthaiah, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)**

Nabi Ullah
Aged about 44 years,
S/o Late Enayat Ullah
R/o Mohalla Paharganj City Faizabad
Working as Commercial Clerk (Booking Clerk)
at N. Rly. Station Faizabad.

Applicant.

By Advocate Sri A.C. Mishra.

Versus

1. Union of India through
General Manager,
N. Rly. Head Qr. Officer, Baroda House,
New Delhi.
2. The Divisional Rly. Manager,
N. Rly Hazratganj, Lucknow.
3. Senior Divisional Personnel Officer,
N. Rly. Divisional Office,
Hazratganj, Lucknow.

Respondents.

By Advocate Sri V. K. Khare.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard both sides.

2. The applicant has filed O.A. with a prayer to issue direction to the respondents to re-fix his pay Rs. 4400/- already drawn taking into the previous period of officiating his pay Scale (higher) as Sr. A/c. Clerk (Commercial) in pay scale of Rs. 4000-6000 and other consequential reliefs. It is also the case of the applicant that he made representation dated 27.1.2003 and 18.12.2008 which is still pending.
3. When the representation of the applicant is still pending, issuing of any direction in respect of the claim of the applicant is not maintainable at this stage and as such, the O.A. is disposed of with a direction to the respondent No. 2 to dispose of the pending representations of the applicant dated

27.1.2003 and 18.12.2008 within a period of two months from the date of supply of copy of this order. No costs.

Almora 26/3/09
(Dr. A. K. Mishra)
Member (A)

26-03-09
(M. Kanthaiah)
Member (J)

v.

~~OB~~
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